

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**STARRED QUESTION NO. 491
TO BE ANSWERED ON 02.04.2018**

BUILDING AND OTHER CONSTRUCTION WORKERS

†*491. SHRI KAPIL MORESHWAR PATIL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the estimated number of labourers engaged in building and other construction works in the country;**
- (b) whether only a small percentage of labourers engaged in building and other construction works have registered themselves with the Welfare Boards;**
- (c) if so, the details thereof along with the reasons therefor;**
- (d) whether the Government has carried out major amendments in the laws related to labourers engaged in construction works so as to provide benefits to maximum labourers and if so, the details thereof; and**
- (e) whether the said amendments are likely to facilitate effective implementation of the relevant Acts by the Union and the State Governments expeditiously and if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF LOK SABHA STARRED QUESTION NO. *491 FOR 02.04.2018 BY SHRI KAPIL MORESHWAR PATIL REGARDING BUILDING AND OTHER CONSTRUCTION WORKERS.

- (a): As per estimates of National Sample Survey (2011-2012), there are about 5.02 crore building and other construction workers in the country.
- (b) & (c): The building and other construction workers are registered by the States/UTs through their State Building and Other Construction Workers' Welfare Board under Section 12 of the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996. As per the information received from States/ UTs, the approximate number of building and other construction workers registered upto 31.12.2017 is 2,86,15,785.
- (d) & (e): Amendment in the provisions of the Act to realise its objectives is a continuous process. The Welfare provisions of the BOCW Act are comprehensive and to ensure its implementation, the Government inter alia, has constituted a Monitoring Committee under the Chairpersonship of Secretary (L&E). The Committee holds regular meetings with Principal Secretaries/Secretaries/Labour Commissioners of all the States so as to maximize coverage of the welfare schemes amongst the BOC workers. The Monitoring Committee has so far met 8 times since its inception in 2015.
